

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : The CBI have registered a Regular Case No. RC-1 (A)/90/ACU (I)/CBI/New Delhi dated 5th March 1990 and investigations are in progress. They have completed examination of a number of witnesses as also of some of the accused persons. They have taken over a large number of files/documents, etc., pertaining to the SSK submarine contracts from the various concerned Ministries/Departments and these have been examined by them. Assistance/cooperation has also been sought from some foreign countries/foreign Courts in order to facilitate the investigations.

12.00 hrs.

[English]

DR. ASIM BALA (Nabadwip) Though more than two lakh people are residing in the Ranaghat Sub-Division, there is a lot of inconvenience due to lack of communication facilities. The telephone lines are there but they are always out of order. This area is near the Bangladesh border. There are important Central Government offices, LIC offices and so many other offices. Even these offices could not be run because the telephones are not in order. I request the Hon. Minister to look into the matter and ensure that telephones are in working order.

MR. SPEAKER : Shri Anand Ahirwar ..

SHRI TARA SINGH (Kurukshetra) : Sir, nineteen pilgrims were brutally murdered .. (Interruptions)

MR. SPEAKER : Please sit down. I have called Shri Ahirwar. I will come to you later.

(Interruptions)

[Translation]

SHRI ANAND AHIRWAR (Sagar) : Mr. Speaker, Sir, on 24th June, 1991 from 8 00 p.m. to 12.30 p.m. the police brutally beat up Harijan women, children and Rajaram Ahirwar, former Sarpanch of the Gram Panchayat Makronia in Sagar district of Madhya Pradesh. The policemen also threatened that all the Harijan of this area would be wiped out. In the entire episode, the role of the district administration and the police has been suspicious with the result that there is a fear and resentment among the people even today. The Government of Madhya Pradesh has remained indifferent throughout this incident. I would request the Hon. Minister Home Affairs to order a high-level CBI inquiry into this incident and dismiss the Government of Madhya Pradesh.

SHRI DILEEP SINGH BHURIA (Jhabua) : Mr. Speaker, Sir, such incidents have become a matter of daily occurrence. A discussion under rule 193 should be allowed on this issue. (Interruptions)

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Speaker, Sir, according to a news report captioned "Farukhabad Jhansi se hataya gaya cross Bar Pranali Agra mein madhne ki koshish" (Move to install Cross Bar System removed from Farukhabad Jhansi in Agra) appearing in the daily "Amer Ojhala of 16th July, 1991